

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated the 29th October, 1993.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MRS.KASIPANDIAN, ADMINISTRATIVE MEMBER

O.A.421/93

1. C.R.Vijayan
2. P.R.Rockey
3. P.K.Gopalakrishnan Nair
4. T.G.George
5. Bhagaral Singh
6. George P.Thomas
7. T.N.Krishnankutty Nair

Mr.Paul Varghese ..Advocate for the Applicant

vs.

1. Union of India,
represented by Secretary to Government,
Ministry of Communications,
New Delhi.
2. The Chief General Manager,
Telecommunications,
Kerala Circle,
Trivandrum.
3. The General Manager,
Telecommunications,
Ernakulam Telecom District,
Ernakulam.

.. Respondents

Mr.Poly Mathai rep. SCGSC .. Advocate for the Respondents

JUDGMENT

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Learned counsel for respondents submits that the reliefs sought have been granted. He would also submits that payment, if not made already, will be made within three weeks from today. We record the submission and dispose of the application. No costs.

Dated the 29th October, 1993.


S.KASIPANDIAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN